

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT : HYDERABAD

O.A. No.1034/1990

Dt.4.1.1991

BETWEEN

1. N. Emamu,  
2. K. Gopal,  
3. S.D.Narayanaswamy

.. Applicants

Vs.

1. Regional Deputy Director  
of Cencess, Anantapur.  
2. District Employment Officer,  
Ananthapur.

.. Respondents

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APPEARANCE

For the applicants : Shri J. Kanakayya, Advocate

For the respondents : Mr. N. Bhaskara Rao, Addl. Standing  
Counsel for Central Govt.  
*M.D.Panduranga Reddy for R-2*

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CORAM

THE HON'BLE SHRI B.N. JAYASIMHA, VICE CHAIRMAN

THE HON'BLE SHRI D. SURYA RAO, MEMBER (JUDICIAL)

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(JUDGEMENT OF THE BENCH DELIVERED BY SHRI B.N.JAYASIMHA)  
HON'BLE VICE CHAIRMAN

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The applicants herein contend that the first respondent has notified to the second respondent viz., the Dist. Employment Officer, Ananthapur that there are vacancies of Attender posts in his organisation and that he had called upon the second respondent to sponsor the names of the candidates registered in the Employment Exchange Ananthapur. The applicants state that they have registered their names with the Employment Exchange long back with registration No.E.C.11251/81, E.C.12620/83 and E.C.708/85. In a further affidavit filed they state that persons who have registered in the Employment Exchange much later to their registration viz., candidates with registration Nos. ZSW/19/88 and ZSW/40/89 have been sponsored by Respondent No.2. The applicants contend that the respondent No.2 ought to have sponsored their names also and their seniority could not have been ignored. They therefore seek a direction that they should be considered by the first respondent for appointment to the post of Attender at the selections/interviews to be held on 7.1.1991 along with others already sponsored by respondent No.2.

2. We have heard the learned counsel for the applicant Shri J. Kanakaiah, and Shri N. Bhaskara Rao, Addl. Standing Counsel for the Central Govt. who takes notice at the admission stage. On the facts stated by the applicant, we see no justification in Respondent No.2 not sponsoring the names of the applicant if he has

*ABM*

(Contd....)

To

- 1) The Regional Dy. Director of Census, Anantapur.  
Ananthapur Dist.,
- 2) Dist. Employment Officer, Anantapur.
- 3) The Counsel for the applicant, Sri J. Kanakaiah.
- 4) The Standing Counsel for Central Govt. Shri  
Naram Bhaskara Rao.

5) *Spouse*

sponsored the names of those who have registered subsequent to the applicants. We therefore direct respondent No.1 to consider the cases of the applicants also for the post of Attender at the selections/interviews to be held on 7.1.1991 if candidates with Employment Exchange S.No. ZSW/19/88 and ZSW/40/89 or any other persons who have registered in the Employment Exchange subsequent to the applicants have been sponsored by the Employment Exchange. The applicants shall produce proof of their registration with the Employment Exchange, before the interviewing authorities to establish their seniority. The application is disposed of with the above directions. No order as to costs.

*B.N. Jayasimha*

(B.N. JAYASIMHA)  
VICE CHAIRMAN

*D. Surya Rao*

(D. SURYA RAO)  
MEMBER(JUDICIAL)

Dictated in the open court

Dt. 4th Jan. 1991

Mvs

*Abeyantri heli  
for Mys. Registrar*

CHECKED BY  
TYPED BY

APPROVED BY  
COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.B.N.JAYASIMHA : V.C.  
AND

THE HON'BLE MR.D.SURYA RAO : M(J) ✓  
AND

THE HON'BLE MR.J.NARASIMHA MURTY : M(J)  
AND

THE HON'BLE MR.R.BALASUBRAMANIAN : M(A)

DATE: 24-9-4-1-91

ORDER / JUDGEMENT:

M.A. / R.A. / C.A. / No.

in

T.A. No.

W.P. No.

O.A. No. 1034/90

Admitted and Interim directions  
issued.

Allowed.

Dismissed for default.

Dismissed as withdrawn.

Dismissed.

Disposed of with direction.

M.A. Ordered/Rejected.

No order as to costs.

